

R.A. No. 342/2000 In
O.A. No. 2589/99

New Delhi this the 9th day of November, 2000

Hon'ble Mr. Kuldip Singh, Member (J)
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Man Pal S/o Shri Sube Singh
C/o Sukbir Singh,
House No. 499,
Village & Post Office Rawata
New Delhi-73

- Applicant

Versus

1. Secretary,
National Commission for Scheduled Castes
and Scheduled Tribes, Vth Floor,
Lok Nayak Bhawan, New Delhi
2. Under Secretary,
National Commission for Scheduled Castes
and Scheduled Tribes, Vth Floor,
Lok Nayak Bhawan, New Delhi

- Respondents

ORDER (BY CIRCULATION)

By Hon'ble Mr. Kuldip Singh, Member (J)

In the present RA, the review applicant has put heavy reliance on the judgments given by the CAT in OA Nos. 2621 and 2622 of 1999 and stated that he be considered for regularisation in accordance with the directions given in that OAs. At the time of delivering the judgment in OA 2589/99 we had considered the judgments given in OA No. 2621 and 2622 of 1999 and extended the benefits given in that judgment to the applicant in OA. 2589/99. No new ground has been urged in the RA to review the judgment passed on 31.8.2000 under Order 47 Rule 1 CPC. *There is also no error apparent on the face of record to call for review in*

2. In view of the above, nothing survives in the RA, which is accordingly dismissed.

S. H. Tarkar
(S.A.T. Rizvi)
Member (A)

Kuldip Singh
(Kuldip Singh)
Member (J)